

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 4/RP/2018
Alongwith I.A.No.4/2018**

Subject : Petition for review of the order dated 27.6.2016 in Petition No.419/MP/2014.

Date of hearing : 22.2.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Raichur Sholapur Transmission Company Private Ltd. (RSTCPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Rakesh Sharma, Advocate, RSTCPL
Shri Sandeep Bajaj, Advocate, MSEDCL
Ms. Aakanksha Nehra, Advocate, MSEDCL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 27.6.2016 in Petition No. 419/MP/2014 pursuant to the liberty granted to the Petitioner by the Hon'ble Appellate Tribunal for Electricity vide its order dated 1.12.2017 in Appeal No. 193/2016 to file a Review Petition before the Commission within two weeks from the date of the order. Accordingly, the Petitioner has filed the present Review Petition within time i.e. on 14.12.2017.

2. Learned counsel for MSEDCL submitted that the present Review Petition is liable to be rejected as the Commission has rightly held vide order dated 27.6.2016 that the Review Petitioner is not entitled to any relief on the ground of Force Majeure events, as condition of notice under Clause 11.5.1 of TSA has not been fulfilled.

3. After hearing the learned counsels for the parties, the Commission admitted the Review Petition and directed to issue notice to the respondents.

4. The Commission directed the Review Petitioner to serve the copy of the Review Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 13.3.2018, with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 22.3.2018. The Commission directed that

due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 27.3.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**